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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

COMPANY APPLICATION NO.

: CA/93/2017

IN

PETITION NUMBER

: TCP/203/2016

NAME OF THE PETITIONER(S)

: G. Palanisamy & another

NAME OF THE RESPONDENT(S)

: M/s P.M.P. Lungi Private Limited & 8 others

UNDER SECTION

: 397/398

S.No.	Name (in Capital)	Represented by	Signature
1)	K. MOORTHY	Countel for R7	Va
2.	S. R. SULIDAR.	Counsel for R2 to	Ry Ja. Shi
3.	A.G. SOTHAD WORDHAND FOR A.KMYLSAMY	COUNCEL FOR PETINDO.	NERS Absor,

ORDER

Counsel for petitioner present. Counsel for respondent present. Both filed separate memos in relation to the payments to be made to the Income Tax Authority and some creditors. For hearing objections and for consideration, matter is adjourned. At this stage, the Registry placed a notification issued by NCLT, Headquarters File No.25/2/1017-NCLT dated 21.06.2017 stipulating that the new matters and pending matters shall be distributed among the benches in the manner mentioned in the notification.

Therefore, the Registry is directed to verify and put up the file before the concerned bench and inform both the counsel on record accordingly. Put up on <u>07.07.2017 at 10.30 A.M.</u>

(K.Anantha Padmanabha Swamy)
Member (Judicial)